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THE HIGH COURT OF MADHYA PRADESH, INDORE BENCH

M.Cr.C. No. 20180 /2019

Rakesh vs. State of M.P.

Indore, Dated: 16/05/2019

Shri O.P. Solanki, learned counsel for the applicant.

Shri Nisheet Vishard, learned Govt. Advocate for the respondent/State.

After arguing for sometime, learned counsel for the applicant seeks permission of this Court to withdraw the present bail application with liberty to renew the prayer after a period of one month.

Accordingly, the present M.Cr.C. stands dismissed as withdrawn with liberty as prayed for.

(Ms. Vandana Kasrekar)
JUDGE

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